

Title: Need to ensure proper utilisation of funds under Employment Assurance Scheme (EAS) in Hailakandi district, Assam.

SHRI NEPAL CHANDRA DAS (KARIMGANJ): Sir, the grants given by the Central Government under the Employment Assurance Scheme for Hailakandi District of Assam has not been properly used during the years 1996 to 1998. On-the-spot study of some of the Schemes under the Employment Assurance Scheme has revealed that only 20 to 30 per cent of the works has been done and that 70 per cent of the money of the Employment Assurance Schemes has not been utilised properly. The D.R.D.A., Department of Hailakandi has also not displayed any signboard mentioning the nature of the Schemes for information of the general public.

The D.C., Hailakandi has also not supplied the details of the Schemes/Projects taken up under the Employment Assurance Scheme during the period from 1996 to 1998 despite request made to him.

The Schemes for the year 1998-99 have also been finalised without consulting the local Member of Parliament or without asking him in the meeting during the last session. During 1998, a number of unspecified Schemes were taken up without mentioning pin point of the Schemes. In this connection, both myself and a Party MLA of Hailakandi jointly lodged a complaint with the Secretary, Rural Development and Employment, Government of India demanding a CBI enquiry or an enquiry by a Central Team in the month of June, 1998. But our complaint was referred to Government of Assam against whom we had complained. We have not received any reply from the Assam Government.

I request the Union Government to immediately stop the work being taken up under EAS during this year in Hailakandi to avoid misappropriation of Central grants and also order a C.B.I. enquiry into the funds spent under EAS during 1996-98.
